



IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR
BEFORE
HON'BLE SHRI JUSTICE SANJEEV SACHDEVA,
CHIEF JUSTICE
&
HON'BLE SHRI JUSTICE VINAY SARAF
ON THE 17th OF NOVEMBER, 2025
WRIT PETITION No. 34239 of 2025

B.S. YADAV
Versus
THE STATE OF MADHYA PRADESH AND OTHERS

Appearance:

Shri Sanjay K. Agrawal, learned Senior Counsel with Shri Rahul Deshmukh, learned counsel for the petitioner.

Shri Nilesh Yadav, learned Additional Advocate General for the respondent/State.

ORDER

Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice

1. Learned Senior Counsel for the petitioner submits that petitioner would be satisfied if a direction is issued to the respondents to decide the representation of the petitioner dated 21.07.2024 and 24.10.2024.

2. Issue notice.

3. Notice is accepted by learned counsel appearing for the respondent.

4. In view of the above, the petition is disposed of directing the respondents to decide the representation of the petitioner in accordance with



law as expeditiously as possible.

5. Needless to state, it is open to the petitioner to avail such remedies as permissible in the law in case petitioner is aggrieved by the disposal of the representation.

(SANJEEV SACHDEVA)
CHIEF JUSTICE

(VINAY SARAF)
JUDGE

P/-